

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF GHARDWAR REAL ESTATE PRIVATE LIMITED

CAPRI GLOBAL CAPRI GLOBAL HOUSING FINANCE LIMITED Registered & Corporate Office: 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai- 400013, Circle Office :- Capri Global Capital Limited 9B, 2nd Floor, Pusa Road, New Delhi - 110060

GS Mahanagar Co-op. Bank Ltd. (Scheduled Bank) Registered office :- Hiranagar Super Market BLD Dr.B.A.Road, Lalbaag, Mumbai-400012. Tel. No. - (022) 68860826 / 68860837, Email - recovery@mahaganarbank.com

SYMBOLIC POSSESSION NOTICE Whereas, The undersigned being the authorized officer of GS Mahanagar Co-op. Bank Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) rules 2002, issued a demand notice upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Table with 6 columns: Sr. No., Name of Borrower, Branch Name & Loan A/C No., Description of Property, Date of Demand Notice, Date of Possession, Receivable Amt.

Date: 06/03/2023 Place: Mumbai Sd/- Authorised Officer GS Mahanagar Co-op. Bank Ltd. (Scheduled Bank)

ICICI Bank PUBLIC NOTICE-TENDER GUM E-AUCTION FOR SALE OF SECURED ASSET [See proviso to rule 8(6)] Notice for sale of immovable assets E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

IN THE SUPREME COURT OF INDIA EXTRA-ORDINARY APPELLATE JURISDICTION SPECIAL LEAVE PETITION (CIVIL) No. 18393 OF 2021 AC CHOKSHI SHARE BROKER PRIVATE LIMITED VERSUS ... Petitioner(s)/Appellant(s) JATIN PRATAP DESAI AND ANOTHER ... Respondent(s) To, 1 HEENA JATIN DESAI, RESIDING AT 36 / 834, ARDESH NAGAR, WORLI, MUMBAI - 400025 DISTRICT - MUMBAI, MAHARASHTRA - 400025

PUBLIC NOTICE NOTICE is hereby given to the public at large that we are investigating the title of J. B. Advant & Company Private Limited (CIN: U19100MH1925PT0004217) a company incorporated under the provisions of the Companies Act, 1913/1956/2013, having its registered office at Ador Office, 4th floor, Plot No. 6, Kakushoo Durbash Marg, Kala Ghoda, Fort, Mumbai-400001 (The Owner) to the land bearing C.T.S. Nos. 216 - A and 216 - C (pt), at LBS Marg, Bhandup (West), Mumbai - 400 078 in Taluka Kurla, City Survey Officer Mulund, Bhandup (West), together with the structures standing thereon, hereunder described in the schedule hereunder written ("the said Property").

वैश्य सहकारी बँक लि., मुंबई युनिट २१३ अ (पार्ट), अहवाल इन्डियन स्ट्रॉन्ग डामर, सन सिन कोपाऊट, एम. जे. मार्ग, लोहार परेल (प.), मुंबई - ४०० ०१३, दूरध्वनी क्र. ०२२ - ६९२४६६६

DEBTS RECOVERY TRIBUNAL No. 2 AT, MUMBAI 3rd Floor, Telephone Bhavan, Strand Road Colaba, Mumbai-400 005

WARRANT OF ATTACHMENT OF IMMOVABLE PROPERTY UNDER RULE 48 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 R P NO. 67 of 2013 Exh. No. 127 Next date : 16.03.2023

BANK OF INDIA VERSUS AMAN ENTERPRISES & ANR. To, CD-1 M/S. Aman Enterprises C/o. Mr. Premchand Harinath Jaiswal Room No. 717, Pylari Nagar, Govind patil Road Khar (West), Mumbai-400 052

Whereas you M/S. AMAN ENTERPRISES & ANR. have failed to pay the sum of Rs. 27,77,334/- (Rupees Twenty Seven Lakh Seventy Seven Thousand Three Hundred and Thirty Four Only) along with pendent interest and future interest @ 12 % till realization payable by you in respect of certificate No. 67 of 2013 drawn up by the drawn up by the Hon'ble Presiding Officer: Debts Recovery Tribunal No. 2, Mumbai.

It is ordered that you the Certificate Debtor as set forth are hereby prohibited and restrained until further order of the undersigned from transferring or charging the under mentioned property, in any way, and that all persons be, and that they are hereby prohibited from taking any benefit under such transfer or charge.

You are required to appear before the Recovery Officer, Debts Recovery Tribunal No. 2, Mumbai on 22/02/2023 at 12.05 pm. SPECIFICATION OF PROPERTY Residential Premises admeasuring to 380 Sq.Ft. Carpet area, allocated in Merwanji Tower, constructed on Plot Bearing CTS No. 1377/4, Parel Siwri Division, Supri Baug Estate, E Borges Road, Opp. KEM Hospital, Parel, Mumbai-400 012

To, 1. The Concerned Society 2. BMC Authorities Sd/- (S.K. Meshram) Recovery Officer, Debts Recovery Tribunal,

Regd. AD/Dasti / Affixation / Beat of Drum and publication/ Notice Board of DRT PROCLAMATION OF SALE EXH.NO: 22 OFFICE OF THE RECOVERY OFFICER-I, DEBTS RECOVERY TRIBUNAL - 1, MUMBAI

R. P. No. 123 of 2017 DATED: 03.03.2023 PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993

Novo Beauty Care Products Private Limited & Ors ...Certificate Debtors To. 1. Novo Beauty Care Products Private Limited Gopi Niwas, 26-E, Dr. B.I.Road, Malabar Hill, Mumbai-400 006.

Notice is hereby given that in absence of any order of postponement, the said property shall be sold on 07.04.2023 between 02.00 PM to 4:00 PM (with auto extension clause in case of bid in last 5 minutes before closing, if required) by e-auction and bidding shall take place through "On line Electronic Bidding" through the website https://www.bankauctions.com of M/s. C-1 India Pvt. Ltd.

Table with 5 columns: No. of lots, Description of the property, Date of inspection, Reserve price, EMD Amount, Increment Bid

3. The highest bidder shall be declared to be the purchaser of any lot. It shall be in the discretion of the undersigned to decline/acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.

4. The public at large is hereby invited to bid in the said E-Action. The online offers along with EMD, is payable by way of RTGS/NEFT in the Account No. 3330130839, in the name of CENTRAL BANK OF INDIA, ARB-Mumbai, IFSC Code No. CBIIN0280008 of the Certificate Holder Bank at Mumbai.

Given under my hand and seal of this 3rd day of March, 2023. Sd/- (AJEET TRIPATHI) Recovery Officer - I DRT-I, Mumbai.

TATVALEGAL Advocate & Solicitor 1st Floor, Janmabhoomi Bhavan, Janmabhoomi Marg, Fort, Mumbai-400001

Mahemosh J. Humranwala Partner TATVALEGAL Advocate & Solicitor 1st Floor, Janmabhoomi Bhavan, Janmabhoomi Marg, Fort, Mumbai-400001

REGD./DASTI/AFFIXATION/BEAT OF DRUM AND PUBLICATION/NOTICE BOARD OF DRT PROCLAMATION OF SALE EXH.No: 40 OFFICE OF THE RECOVERY OFFICER-I MUMBAI DEBTS RECOVERY TRIBUNAL NO. 1

T. R. P. NO. 390 OF 2016 Dated: 03.03.2023 PRP/PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT 1993

Indian Bank (e-Allahabad Bank) ... Certificate Holders/Applicant V/S Sanjeev Haresh Basantani, ... Certificate Debtors/Defendants

1. CD-1: Sanjeev Haresh Basantani, Flat No. 11 A, 3rd Floor, Kool Breeze, 17th Road, Khar (W)-400 052. And also At: Prop: Sankalp Trading Co., F-18, 1st Floor, Dadar Manish Market, Dadar(W), Mumbai.

2. CD-2: Mrs. Kajal Sanjeev Basantani, Flat No. 11 A, 3rd Floor, Kool Breeze, 17th Road, Khar (W) - 400 052. And also at: Flat No. 01, 2nd Floor, Regent Apartments, Near MatruChaya, Plot No. 49, Sector-19/20, Phanaspada, CBD Belapur, Navi Mumbai, Thane.

1. Whereas Hon'ble Presiding Officer, Debts Recovery Tribunal No. 1 Mumbai has drawn up the Recovery Certificate in Original Application No. 303 of 2012 for recovery of Rs. 19,75,186.65 (Rupees Nineteen Lakh Seventy Five Thousand One Hundred Eighty Six and Paise sixty five only) with interest and costs from the Certificate Debtors Whereas on the 12th day of April, 2023 (the date fixed for sale) there will be due under the said Recovery Certificate a sum of Rs. 55,99,290.65 (Rupees Fifty Five Lakh Ninety Nine Thousand Two Hundred Ninety and Sixty Five Paise Only) inclusive of the costs and interest thereon.

2. Notice is hereby given that in the absence of any order of postponement, the said property shall be sold on 12th day of April, 2023 between 02:00 to 04:00 PM (with auto extension if bid is made in the last 5 minutes before close of E-Auction) by e-auction and bidding shall take place through "Online Electronic Bidding" through website of M/s. C1 India Pvt. Ltd., Website: https://www.bankauctions.com, Address - Plot No.68, 3rd Floor, Sector 4, Gurgaon, Haryana - 122 003, Email : haresh.gowda@clindia.com, Name Harish Gowda, Mobile No. 9549597555. For further enquiry contact person: Mr. PRATAP V PRABHUNE, Manager, Indian Bank, Khar Branch, Mumbai, Mobile: 9898469595. Email: khar@indianbank.co.in

Table with 5 columns: No. of Lots, Description of the Property, Date of Inspection, Reserve Price (Amount in Rupees), EMD (Amount in Rupees), Amount for Bid Price Increment

The reserve price below which the property shall not be sold is Rs.13,90,000/- (Rupees Thirteen Lakh Ninety Thousand Only) the amount by which the bid is to be increased shall be Rs.25,000/- (Rupees Twenty Five Thousands only). In the event of any dispute arising as to the amount of bid, or as to the bidder, the lot shall at once be again put up to auction.

6. The highest bidder shall be declared to be the purchaser of any lot. It shall be in the discretion of the undersigned to decline/acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.

Given under my hand and seal of this Tribunal at Mumbai on this 3rd Day of March, 2023. Sd/- (Ashu Kumar), Recovery Officer, Mumbai DRT-I,